

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process)
Regulations, 2017)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF CALLHEALTH INSURANCE
BROKING SERVICES PRIVATE LIMITED**

Sl.No	Particulars	Details
1.	Name of Corporate Person	Callhealth Insurance Broking Services Private Limited
2.	Date of incorporation of Corporate Person	07 October 2015
3.	Authority under which Corporate Person is Incorporated / registered	Registrar of Companies, Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate Person	U66000TG2015PTC101050
5.	Address of the registered office and principal office (if any) of Corporate Person	1-66/1/RI/08/8, 10th Floor, Ramky Grandiose Ramky Towers Complex, Gachibowli, Hyderabad, Telangana, India, 500032.
6.	Liquidation Commencement Date of Corporate Person	28 August 2026
7.	Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	Name: Mahadev Tirunagari IBBI Registration No.: IBBI/IPA-002/IP-N00320/2017-18/10925. Address: Flat No.406 & 407, 4th Floor, MGR Estates, Dwarakapuri Colony, Punjagutta, Hyderabad-500082, India. Mail ID: mahadev.pcs@gmail.com Phone: +91 90142 90839
8.	Last Date for Submission of Claims	26 September 2026

Notice is hereby given that the **Callhealth Insurance Broking Services Private Limited** has commenced voluntary liquidation on 28 August 2026.

The stakeholders of Callhealth Insurance Broking Services Private Limited are hereby called upon to submit a proof of their claims, on or before 26 September 2026, to the liquidator at the address mentioned against item-7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Mahadev Tirunagari
Liquidator in the matter of
Callhealth Insurance Broking Services Private Limited
IBBI/IPA-002/IP-N00320/2017-18/10925
Authorisation for assignment valid till 31 December 2026

Date: 29 August 2026
Place: Hyderabad

TELANGANA GRAMEENA BANK
 HEAD OFFICE: NALLAKUNTA, HYDERABAD RBO: SIDDIPEET
 BRANCH: SIDDIPEET - 8159

DEMAND NOTICE TO THE BORROWER(S)

Notice under Section 13(2) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (hereinafter called 'Act')
 Notice is hereby given that the following Borrower/s have defaulted in the repayment of principal and interest of the loans facility obtained by them from the Bank and the loans have been classified as **Non Performing Assets (NPA)**. The notices were issued to them under Section 13(2) of Securitization and Re-construction of Financial Assets and Enforcement of Security Interest Act 2002 on their last known addresses, but they have been returned un-served and as such they are hereby informed by way of this public notice.

(I) NAME OF THE BORROWER'S: (1) Sri. Boini Santhosh Kumar S/o Malleshham, R/o H.No. 1-86, Narsapuram, Siddipet - 502375. (2) Smt. Rajaboina Sanjana aliya Bhagya W/o Rajaboina Santhosh Kumar, R/o H.No. 1-86, Narsapuram, Siddipet - 502375.
Housing Loan A/c No: 73207824364
Demand Notice Date: 06.08.2026 **Non Performing Asset Date:** 23.07.2026
Outstanding Amount: HL - Rs. 29,91,175/- (Rupees Twenty Nine Lakhs Ninety One Thousand One Hundred and Seventy Five Only) as on 06.08.2026 with further interest and incidental expenses, costs as applicable.

SCHEDULE OF THE PROPERTY
 All the piece and parcel of immovable property Sy No. 55, area Admeasuring 198.66 Sq. Yds (after deducting road effected area 32.45Sq. Yds out of Total Land 231.11 Sq.Yds) situated at Ponnala Village, Siddipet, Siddipet District, Registered at SRO Siddipet and bounded by **Boundaries:** East: Open place of Others, West: 21 Feet Road, North: Plots of Santhosh Nagar, South: Open place of Nazeer Mohiuddin and Others.

(II) NAME OF THE BORROWER : Sri. Garugula Suman S/o Garugula Late Sailoo. R/o. Flat No. 402, 3rd Floor, Thirumala Residency, Siddipet-502103, **Co Borrower:** Sri. Siddala Sai Divya D/o Siddala Malleshham, R/o. Flat No. 402, 3rd Floor, Thirumala Residency, Siddipet-502103, **Guarantor :** Sri. Dumpati Venkataiah S/o Dumpati Yellaiah, R/o. H.No. 12-3-107/2, Khadarpura, Siddipet-502103. **HL-Housing Loan A/c No:** 73119321418
Demand Notice Date: 03.08.2026 **Non Performing Asset Date:** 29.07.2026
Outstanding Amount: HL - Rs.13,52,826/- (Rupees Thirteen Lakhs Fifty Two Thousand Eight Hundred and Twenty Six Only) as on 03-08-2026 with further interest and incidental expenses, costs as applicable.

SCHEDULE OF THE PROPERTY
 All that part and parcel of Residential Flat No.402, Thirumala Residency Apartment, Plinth area 1045 sq Ft UDS: 29.42Sq. Yards situated at Prashanth Nagar, Siddipet District, Which is in the names of Shri.Garugula Suman S/o Late Sailoo vide Doc No.3439/2016 registered at Siddipet (Urban), boundaries as follow: **Boundaries of Flat:** North: Staircase, South: Open to sky, East: Open to sky, West: Corridors, **Boundaries of Apartment:** North: 18 Ft Road, South: Open Place of Rajesham, East: 30Ft Road, West: 18 Ft Road.

The Borrower/s mentioned above have availed loan / credit facilities from Telangana Grameena Bank (erstwhile APGVB) Siddipet Branch the loan credit facility has been secured by mortgage of property and assets as mentioned against the respective borrower/s name. As the Borrower/s has failed to adhere to the terms and conditions of sanction, the account became irregular and was classified as NPA on above mention dates as per RBI guidelines. The Bank intends to enforce the following securities mortgaged by them and issued Demand Notice Under Regd. post with Ack. Due which were returned / without proper signatures of the borrower/s. Who failed to receive them when requested. Hence this publication issued. Hereby, the Borrower/s are called upon to pay the amount mentioned above with contract rate of interest, costs, charges etc., thereon within 60 days from the date of respective notices, failing which the undersigned will be constrained to initiate action under the said Act to realize the Bank's dues.

Date: 29.08.2026 **Sd/- Authorized officer/Chier Manager**
Place: Siddipet **Telangana Grameena Bank**

DIGILOGIC SYSTEMS LIMITED
 (Formerly known as Digilogic Systems Private Limited)
 CIN: L62099TG2011PLC077933
 Regd. Office: #102, 1st Floor, DSL Abacus Tech Park, Uppal, Hyderabad, Ranga Reddy, Telangana-500039. Tel: 040-45474601
 Website: <https://digilogicssystems.com> Email Id: cs@digilogicssystems.com

NOTICE OF 15TH ANNUAL GENERAL MEETING

Notice is hereby given that the 15th Annual General Meeting (AGM) of the members of the Company will be held through Video Conferencing (VC) and Other Audio-Video Means (OAVM) on Monday, 21st September, 2026 at 11:00 A.M. to transact the business set out in Notice of AGM. In compliance with the General Circular No. 03/2025 dated 22.09.2025 issued by the MCA and other applicable circulars issued by Securities and Exchange Board of India & MCA (hereinafter collectively referred to as circulars), Companies are allowed to hold AGM through Video Conferencing without the physical presence of the Members at a common venue. Hence AGM of the Company is being held through Video Conferencing Mode.

Members will be provided with a facility to attend the AGM through VC/OAVM through KFINTECH system. Members may access the same at <https://evoting.kfintech.com> under shareholders/members login using the remote e-voting credentials.

In compliance with the Circulars, electronic copies of Notice of AGM and Annual Report for the Financial Year 2025-26 have been sent to all shareholders whose e-mail IDs are registered with the Company/Depository Participants on August 21, 2026. These documents are also available on the website of the Company <https://digilogicssystems.com/investors/corporate-governance/annual-returns/> and website of Stock exchange i.e., BSE Limited www.bseindia.com. Further, the Company is also sending a letter to those member(s) who have not registered their email IDs providing the web-link for accessing the Annual Report along with notice.

FORM A
PUBLIC ANNOUNCEMENT
 (Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF
CALLHEALTH INSURANCE BROKING SERVICES PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Person	Callhealth Insurance Broking Services Private Limited
2. Date of Incorporation of Corporate Person	07 October 2015
3. Authority under which Corporate Person is Incorporated/registered	Registrar of Companies, Hyderabad
4. Corporate Identity No./Limited Liability Identification No. of corporate Person	U66000TG2015PTC101050
5. Address of the registered office and principal office (if any) of Corporate Person	1-66/1/R/08/8, 10th Floor, Ramky Grandiose Ramky Towers Complex, Gachibowli, Hyderabad, Telangana, India, 500032.
6. Liquidation Commencement Date of Corporate Person	28 August 2026
7. Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	Name: Mahadev Tirunagari IBBI Registration No.: IBBI/IPA-002/IP-N00320/2017-18/10925. Address: Flat No.406 & 407, 4th Floor, MGR Estates, Dwarakapuri Colony, Punjagutta, Hyderabad-500082, India. Mail ID: mahadev.pcs@gmail.com Phone: +91 90142 90839
8. Last Date for Submission of Claims	26 September 2026

Notice is hereby given that the Callhealth Insurance Broking Services Private Limited has commenced voluntary liquidation on 28 August 2026.
 The stakeholders of Callhealth Insurance Broking Services Private Limited are hereby called upon to submit a proof of their claims, on or before 26 September 2026, to the liquidator at the address mentioned against item-7.
 The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.
 Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
 Mahadev Tirunagari
 Liquidator in the matter of
 Callhealth Insurance Broking Services Private Limited
 IBBI/IPA-002/IP-N00320/2017-18/10925
 Authorisation for assignment valid till 31 December 2026

Date: 29 August 2026
Place: Hyderabad

SMFG INDIA CREDIT COMPANY LIMITED

Corporate office at 11th Floor, C Wing, Embassy 247, Lal Bahadur Shastri Marg, Gandhi Nagar Vikhroli (West), Mumbai, Maharashtra - 400083

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice of 15 days for Sale of Immovable Asset(s) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002.
 Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorised Officer of SMFG India Credit Co. Ltd./Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on the date and time mentioned herein below, for recovery of the dues mentioned herein below and further interest and other expenses thereon till the date of realization, due to SMFG India Credit Co. Ltd./Secured Creditor from the Borrowers and Guarantor(s) mentioned herein below. The reserve price, Earnest Money Deposit (EMD) and last date of EMD deposit is also mentioned herein below:

Borrower(s) / Guarantor(s) / Loan Account	Demand Notice Date and Amount	Description of the Immovable property	Reserve Price, EMD & Last Date of Submission of EMD	Date and time of E-Auction
1.SAI KRUPA SERVICES	14 th October 2025 Rs. 3158760/- (Rupees Thirty-One Lakhs Fifty-Eight Thousand Seven Hundred Sixty Only) as on 10 October, 2025	Item No.1: Property Covered Under Document No: 23470 /2024 Dated 25/04/2024.spsr Nellore Registration District, Nellore Sub-registrar Office, Nellore Municipal Corporation, Nellore City, Vedayapalem, Near Auto Nagar, Sy. No: 15/1, 15/2 Of Land Was Divided In To Layout Plans Plots "manumasiddi Nagar" By Dtp Hyderabad, Dated 27/12/1996, Vide L.p No: 100/96, Block-b, Plot No:11 And As Per Town Surveyor Survey Report Sy No:15/1 Of Site, Plot No. 64, Consisting An Extent Of 42 Ankanams Western Side 14 Ankanams Or 112 Sq.yds Of Vacant Site. Item No.2: Property Covered Under Document No: 23471/2024 Dated 25/04/2024.spsr Nellore Registration District, Nellore Sub-registrar Office, Nellore Municipal Corporation, Nellore City, Vedayapalem, Near Auto Nagar, Sy No: 15/1, 15/2 Of Land Was Divided In To Layout Plans Plots "manumasiddi Nagar" By Dtp Hyderabad, Dated 27/12/1996, Vide L.p No.: 100/96, Block-b, Plot No:11 And As Per Town Surveyor Survey Report Sy No: 15/1 Of Site, Plot No. 64, Consisting An Extent Of 42 Ankanams Middle Portion An Extent Of 14 Ankanams Or 112 Sq.yds Of Vacant Site. Item No.3: Property Covered Under Document No: 23472/2024 Dated 25/04/2024.spsr Nellore Registration District, Nellore Sub-registrar Office, Nellore Municipal Corporation, Nellore City, Vedayapalem, Near Auto Nagar, Sy No: 15/1, 15/2 Of Land Was Divided In To Layout Plans Plots "manumasiddi Nagar" By Dtp Hyderabad, Dated 27/12/1996, Vide L.p No: 100/96, Block-b Plot No:11 And As	Reserve Price: Rs.6395800/- (Rupees Sixty-Three Lakh Ninety-Five Thousand Eight Hundred Only) EMD Amount: Rs. 639580/- (RUPEES Six Lakh Thirty-Nine Thousand Five Hundred Eighty Only) Last date of EMD Deposit: 16-09-2026	Date: 17-09-2026 Time: 11:00 am to 02:00 pm (with unlimited extensions of 5 minute each)

AU SMALL FINANCE BANK LIMITED (A Scheduled Commercial Bank)
 Regd. Office: 19-A, Dhuleshwar Garden, Ajmer Road, Jaipur - 302001 (CIN:L36911RJ1996PLC011381)

APPENDIX IV [SEE RULE 8(I)] POSSESSION NOTICE

This is to inform to all the borrowers & public in general that "Fincare Small Finance Bank Ltd." has amalgamated with "Au Small Finance Bank Ltd." w.e.f 01st April 2024. Whereas, The undersigned being the Authorized Officer of the AU Small Finance Bank Limited (A Scheduled Commercial Bank) under the "Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest [Act, 2002 (54 of 2002)] and in exercise of powers conferred under section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice on the date as mentioned below calling upon the borrowers to repay the amount mentioned in the said notice within 60 days from the date of receipt of the said notice as per the details given in below table:-

Name of Borrower/Co-Borrower/ Mortgagor/Guarantor/Loan A/c No.	13(2) Notice Date & Amount	Date of Possession Taken
(Loan A/C No.) 22630000003646, Abdul Shabbir (Borrower), Ameena (Co-Borrower), Description of Mortgaged Property Open Plot Measuring 292.00 Sq Yds Or 244.14 Sq Mts In Sy No 59/B Situated At Pudur Village Kodimial Mandal Of Jagtial District Presently Belongs To Ameena W/O Abdul Shabbir R/O Pudur Village Of Kodimial Mandal Of Jagtial District Site Bounded By East: Open Land Of Vail Mohammed, West: 15 Feet Wide Road, North: Open Land Of Mohammed Shairifoddin, South: Open Land Of Mohammed Raheem	27-Apr-26 Rs. 7,80,426/- Rs. Seven Lakh Eighty Thousand Four Hundred Twenty-Six Only As On 27-Apr-26	25-Aug-26
(Loan A/C No.) 24660000747032, Botla Anjaneyulu (Borrower), Description of Mortgaged Property House Bearing No. 6-1/31/9/2 Assessment No. 276 Ad Measuring To 222.00 Sq.Yards Or 185.61 Sq.Meters , Gramakamtam With Rcc Roof Plinth Area Of 337.9 Sq.Fts Situated At Motakondur Village And Grampanchayatthi , Motakondur Mandal , Yadadri Bhongir District , Within The Registration District , Nalgonda And Sub Registration , Yadagirigutta And Within The Following Boundaries East: House Of Vangapally Yadagiri, West: 12-0 Wide Road, North: House Of Botla Ramalah, South: 16-0 Wide Road	08-Dec-25 Rs. 6,52,317/- Rs. Six Lakh Fifty-Two Thousand Three Hundred Seventeen Only As On 06-Dec-25	25-Aug-26

The borrower having failed to repay the amount, therefore notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein above mentioned table in exercise of powers conferred on him/her under section 13(4) of the said [Act 2002] read with Rule 8 of the said rule on the date mentioned in the above table. "The borrower's attention is invited to provisions of sub section (8) of section 13 of the Act read with rule 8 (6), in respect of time available, i.e. 30 days from this intimation, to redeem the secured assets."

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **AU Small Finance Bank Limited (A Scheduled Commercial Bank)** for the amount and interest thereon mentioned in the above table.

Date : 29/08/2026
Place : Telangana

Authorised Officer
 AU Small Finance Bank Limited

केनरा बँक Canara Bank **SPECIALIZED ARM BRANCH**
 KVC Arcade, 3rd Floor, 13-1 RC Road, Vani Nagar, Avilala, Tirupati, AP-517501.
 Phone: 79016 26759 & 94910 61630

AUCTION SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES
 E-Auction Sale Notice for Sale of Immovable Properties under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Rule 9(1) and proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.
 Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/charged to the Secured Creditor, the Constructive/Physical possession of which has been taken by the Authorized Officer of Canara Bank, will be sold on "As is where is", "As is what is", and "Whatever there is" on **16.09.2026** for recovery of outstanding as mentioned here below is due to the Canara Bank from below mentioned Borrower(s) and Guarantor(s).
DATE & TIME OF E-AUCTION: 16.09.2026 at 10:30 A.M. to 11:30 A.M.
 (With unlimited extension of 5 minutes duration each till the conclusion of the sale)
 EMD amount of 10% of the Reserve Price is to be deposited in E-Wallet of M/s PSB Alliance Private Limited (baanknet.com) portal directly or by generating the Challan therein to deposit the EMD through RTGS/NEFT in the account details as mentioned in the said challan on or before 15.09.2026 at 4.00 p.m

Borrower(s): M/s Indus Gene Expressions Limited and Guarantors/ Directors: Sri. Channa C Reddy, S/o C Venkatarami Reddy, Smt. Usharani C Reddy, W/o Channa C Reddy, Sri. Beedupalli Mallikarjuna Reddy, S/o B. Nagireddy, Sri. N. Himadeep, S/o Venkataramana Reddy, Sri. A. Sreenivasa Reddy, S/o A. Ravichandra Reddy and Smt. Nallari Rupana Reddy, W/o Nallari Niroop Kumar Reddy.
Total Liabilities: Rs. 27,59,46,000.24/- as on 31.07.2026 + applicable further interest, costs & other charges from 01.08.2026.
Description of the immovable property with no encumbrances to the knowledge of the bank:
 Industrial converted land (SEZ) measuring AC 14.89 Cents along with guest house building (GF+FF) measuring 12158.04 sft in survey No: 178-3 (Part), 178-4, 178-5, 178-7, 178-8, 178-9 & 178-10 (Part), In Northern side of N.H-44 (Hyderabad - Bangalore Road), Kodur Village At Chilamathur Mandal of Sri Sathya Sai (Dt).
Boundaries: North: Settupalli Fields Survey No 70, Kodur Fields Survey no: 178-3 (part) & 178-2 land, South : NH 44 Road, East : Kodur Fields Survey no 179 & 183 land, West : Kodur Fields survey no 178-3 (part), 178-2, 178-1, 178-6 & 157.

RESERVE PRICE: Rs. 28,40,00,000/- EMD AMOUNT: Rs. 2,84,00,000/-
 The property is part of SEZ. All the applicable rules, regulations, terms, conditions and statutory requirements will apply to this sale. Further, SA Vide no 71/2025 filed by the party is pending before DRT- II Hyderabad. For details please contact the authorised officer.

Note: Dues/Taxes, if any, known/not known to the Bank are to be borne by the auction purchaser and same is exclusive of the final bid amount.
For detailed terms and conditions of the sale please refer the link "E-Auction" provided in Canara Bank's website www.canarabank.com or may contact Authorised Officer, Canara Bank, Specialized ARM Branch, Tirupati, Ph. No. 7901626759, 9491061630 during office hours on any working day.
*** Bidders shall improve their offers in multiples of Rs 1,00,000/-**



2400 నుంచి

నమోదైన తేదీ: 15.05.1981 హైదరాబాద్ - 500073, యల్వరెడ్డిగూడ, ప్రగతి నగర్, సర్వే నెం. 79 & 90 లలో ప్లాట్ నెం. 12 పై ఇంటి నెం. 8-3-678/12 గల 300 చ.గ.ల విస్తీర్ణం నివాస భవనం యావత్తు, సరిహద్దులు: ఉత్తరం: ప్లాట్ నెం. 9, దక్షిణం: 30' వెడల్పు రోడ్డు, తూర్పు: ప్లాట్ నెం. 11, పడమర: ప్లాట్ నెం. 13.

రిజర్వు ధర మరియు బయోనా వివరాలు & వేలం తేదీ మరియు సమయం :

క్ర. సం.	వేలానికి ఉంచిన ఆస్తి	వేలం తేదీ & సమయం	అన్ని రిజర్వు ధర కంటే తక్కువకు విక్రయించబడదు (రూ.లలో)	బయోనా (రూ.లలో)	బిడ్డ పెంపుదల (రూ.లలో)
1	ఆస్తి నెం. 1	07.10.2026 ఉ. 11:00 గంట నుండి ఉ. 2:00 గంట వరకు	5,97,00,000.00	59,70,000.00	1,00,000.00
2	ఆస్తి నెం. 2	07.10.2026 ఉ. 11:00 గంట నుండి ఉ. 2:00 గంట వరకు	3,75,00,000.00	37,50,000.00	1,00,000.00

ఆస్తి తనిఖీ తేదీ & సమయం: ముందస్తు అనుమతితో ఏదైనా రోజున 06.10.2026 వరకు ఉ. 11.00 గంటల నుండి ఉ. 3.00 గంటల వరకు.

బయోనా చెల్లింపు : బిడ్డ తమ మొత్తం నెంబర్ మరియు ఇ-మెయిల్ బిడ్డ ఉపయోగిస్తూ <https://BAANKNET.com> పై తమంతటా తాము నమోదు కావాలి. ఇ-కెనెస్ లో భాగంగా డాక్యుమెంట్ సిస్టం ద్వారా పరిశీలించబడుతాయి. కాగిత బిడ్డ / కొనుగోలుదాట్ల వేలం సమయం కంటే ముందుగా / వేలం సమయంలో అతని గోబల్ ఇంటి వ్యాలెట్ లో ఆన్లైన్ విధానం అనగా (i.e. NEFT/Transfer/UPI/Net Banking) ఉపయోగిస్తూ బయోనా మొత్తాన్ని బిడ్డ చేయబడుతున్న గోబల్ ఇంటి వ్యాలెట్ లో బయోనా మొత్తం లేకపోతే సిస్టం సదరు బిడ్డను అనుమతించదు. రిజిస్ట్రేషన్, కెనెస్ డాక్యుమెంట్ల పరిశీలన మరియు వ్యాలెట్ లో బయోనా బిడ్డని వేలం కంటే ముందుగా పూర్తిచేయవలెను. బిడ్డ ఒకటి లేదా అన్ని ఆస్తుల కొరకు అఫర్లు ఇవ్వబడును. అతని వ్యాలెట్ లో తగినంత బయోనా ఉంచిన తరువాత ఆన్లైన్ గల బిడ్డ ఇ-వేలం తేదీన బిడ్డ చేయగలరు. బిడ్డ యొక్క గోబల్ వ్యాలెట్ లో బిడ్డింగ్ సమయంలో తగిన బ్యాంకింగ్ (>EMD మొత్తం) ఒక ఆస్తి కంటే ఎక్కువ అఫర్లు చేసినట్లయితే ఒక్కొక్క ఆస్తి కొరకు బయోనా డిపాజిట్ చేయవలెను.

- 1) అమ్మకం యొక్క ఇతర నిబంధనలకు సంబంధించి తదుపరి వివరాలు లేదా ఏదైనా సృష్టికరణల కొరకు కాగిత బిడ్డ అధికృత అధికారి, స్టేట్ బ్యాంక్ ఆఫ్ ఇండియా, స్ట్రెస్ట్ అస్సెట్స్ మేనేజ్మెంట్ ట్రాంజ్-2, హైదరాబాద్-500027, ఫోన్ నెం. 040-29807107 పై సంప్రదించవచ్చును. బిడ్డ సంప్రదించవలసిన బ్యాంకు అమోదిత రిజల్యూషన్ ఏజెంట్ : మెన్బర్స్ గుడ్ విత్ అసోసియేట్స్, సెల్ నెం. 9949901281 అన్ని మరియు మరియు బ్యాంకు అమోదిత సర్వీస్ ప్రొవైడర్ మెన్బర్స్ విఎస్ఐ అలయన్స్ వద్ద వెబ్ పోర్టల్ మరియు <https://BAANKNET.com>, హెల్ప్ లైన్ +918291220220, ఇ-మెయిల్ : support.BAANKNET@psballiance.com, సెల్ నెం. 7046612345 / 6354910172 / 8291220220 / 9892219848 / 8160205051, ఇ-మెయిల్ : support.BAANKNET@psballiance.com
- 2) అమ్మకము యొక్క సవివరమైన నియమనిబంధనల కొరకు స్టేట్ బ్యాంక్ ఆఫ్ ఇండియా, సెక్యూర్ డ్రెడిటార్ వారి వెబ్ సైట్ 1. <https://bank.sbi/>, www.sbi.co.in 2. <https://BAANKNET.com> లో ఏర్పాటు చేయబడిన లింక్ రిఫర్ చేయగలరు.
- 3) గమనిక : ఇ-వేలం తేదీలోగా పూర్తిగా బయోనా మొత్తాలను చెల్లించినచో ముందుగా తెలిపిన తేదీన ఆస్తి యొక్క ఇ-వేలం అమ్మకం నిర్వహించుట గురించి సదరు రుణము యొక్క రుణగ్రహీత/ హోదాదారులకు ఇది నోటీసుగా కూడా ఉంటుంది.
- 4) సెక్యూరిటీ డెవలప్ మెంట్ అండ్ రిక్వెస్ట్ ఆఫ్ ఫైనాన్సియల్ అస్సెట్స్ అండ్ ఎస్సెట్స్ మేనేజ్మెంట్ ఆఫ్ సెక్యూరిటీ ఇంటర్వెన్యూ 2002 క్రింద పెన్షన్ బిడ్డను రూల్స్ / నిబంధనలకు లోబడి అమ్మకం నిర్వహించబడుతుంది.

సం/- అధికృత అధికారి
తేదీ : 25.08.2026
ప్రదేశము : హైదరాబాద్
స్టేట్ బ్యాంక్ ఆఫ్ ఇండియా, SAMB-II, కాచిగూడ, హైదరాబాద్.

మొత్తం రాబట్టుకొనుటకు కెనరా బ్యాంక్ అధికృత అధికారి నెట్ బ్యాంక్/భౌతికంగా స్వాగతం చేసుకున్న, సెక్యూర్ డ్రెడిటార్ తన బ్యాంక్/భౌతికంగా చేసిన దిగువ వివరించిన స్థిరాస్థులను తేదీ 16.09.2026 న "ఎక్స్చేంజ్ అండ్ సెల్" అక్కు అలా" మరియు "అక్కు విముక్తి" అని అనే ప్రాతిపదికన విక్రయించబడునని యావత్తు ప్రకటించింది మరియు ముఖ్యంగా దిగువ తెలిపిన బయోనా వివరాలు మరియు హోదాదారులకు ఇందుమాలంగా తెలియజేయబడుతుంది.

ఇ-వేలం తేదీ: 16.09.2026, ఉ. 10.30 గం.ల నుండి ఉ. 11.30 గం.ల వరకు (అమ్మకం ముగిసినవరకు ప్రతి 5 నిమిషముల వ్యవధిలో అవలంబిత పాడిగింపుతో)

రిజర్వు ధరలో 10% ధరావత్తు సామును M/s. పిఎస్ బి అలయన్స్ ప్రైవేట్ లిమిటెడ్ (baanknet.com) పోర్టల్ యొక్క ఇ-వ్యాలెట్ లో నేరుగా గాని లేదా ఆ పోర్టల్ లో చలానా జెనరేట్ చేసుకొని చలానాలోని భాగాల వివరములుకు ధరావత్తును RTGS/NEFT ద్వారా తేదీ: 15.09.2026, సా. 4.00 గం.ల లోపలగా పొందుపరిచి జమచేయాలి.

బయోనా (లు): M/s ఇండస్ జీన్ ఎక్స్ ప్రెస్ లిమిటెడ్ మరియు హోదాదారులు/డైరెక్టర్లు: శ్రీ. చన్నా సి రెడ్డి, తండ్రి: సి వెంకటరామి రెడ్డి, శ్రీమతి ఉషారాణి సి రెడ్డి, భర్త: చన్నా సి రెడ్డి, శ్రీ. బీడుపల్లి మల్లిఖార్జున రెడ్డి, తండ్రి: బి. నాగిరెడ్డి, శ్రీ. ఎస్. హిమదీప్, తండ్రి: వెంకటరమణ రెడ్డి, శ్రీ. ఎ. శ్రీనివాస రెడ్డి, తండ్రి: ఎ. రవింద్రారెడ్డి మరియు శ్రీమతి నల్లారి రూపన రెడ్డి, భర్త: నల్లారి నిరూప కుమార్ రెడ్డి.

బకాయి మొత్తం: తేదీ. 31.07.2026 వాటికి రూ. 27,59,46,000.24/- + తేదీ. 01.08.2026 నుండి వర్తించు. తదుపరి వడ్డీ, ఖర్చులు మరియు ఇతర ఛార్జీలు.

బ్యాంకుకు తెలిపిన సమాచారం ప్రకారం ఎటువంటి ఎక్స్చేంజ్ లు లేని స్థిరాస్థి వివరములు : శ్రీ సత్యసాయి జిల్లా, చిలమత్తూరు మండలం, కోడూరు గ్రామం, ఎస్.హెచ్-44 (హైదరాబాద్-బెంగళూరు రోడ్డు) ఉత్తర భాగం, సర్వే నెం: 178-3 (భాగం), 178-4, 178-5, 178-7, 178-8, 178-9 & 178-10 (భాగం) సందం ఎ. 14.89 సెంటలర్ ఇండస్ట్రీయల్ భూమి (SEZ) మరియు 12158.04 చ||అ||ఎ విస్తీర్ణంలో గెస్ట్ హౌస్ బిల్డింగ్ (ఆవిష్+ఎన్ఎస్). హద్దులు: ఉత్తరం: సెట్లర్ల ఫీల్డ్ సర్వే నెం.70, కోడూరు ఫీల్డ్ సర్వే నెం.178-3 (భాగం) & 178-2 భూమి, దక్షిణం: ఎస్.హెచ్ 44 రోడ్, తూర్పు: కోడూరు ఫీల్డ్ సర్వే నెం.179 & 183 భూమి, పడమర: కోడూరు ఫీల్డ్ సర్వే నెం. 178-3 (భాగం), 178-2, 178-1, 178-6 & 157.

రిజర్వు ధర: రూ. 28,40,00,000/- ధరావత్తు సాము: రూ. 2,84,00,000/-

ఈ ఆస్తి SEZ లో భాగంగా ఉంది. వర్తించే అన్ని నియమాలు, నిబంధనలు, షరతులు మరియు పట్టణమునవి అన్ని ఈ అమ్మకానికి వర్తించాయి. పార్శ్వ బాటలు చేసిన SA నెం. 71/2025 DRT-II హైదరాబాద్ సందం పెండింగ్ లో ఉంది. వివరాల కోసం దయచేసి అధికృత అధికారిని సంప్రదించండి.

గమనిక: బ్యాంకుకు తెలిసిన/తెలియని బకాయిలు/ట్యాక్సులు ఏమైనా ఉన్నచో వేలం కొనుగోలుదారు మాత్రమే వాటిని భరించవలసి ఉంటుంది మరియు వివర మొత్తం బిడ్డ సాముకు అంది అదనం.

అమ్మకానికి సంబంధించిన సవివరమైన నియమనిబంధనల కొరకు కెనరా బ్యాంక్ వెబ్ సైట్ www.canarabank.com లో ఏర్పాటు చేసిన "ఇ-వేలం" లింక్ ను రిఫర్ చేయండి లేదా కెనరా బ్యాంక్, తిరుపతి స్పెషిలైజ్ ఎ.ఆర్.ఎమ్ ట్రాంజ్, అధికృత అధికారి గాని అసీను పనిచేసేటప్పుడు సంప్రదించగలరు. ఫోన్: 7901626759, 9491061630.

* ఇల్లర్లు తమ అఫర్లను ఆస్తి రిజర్వు ధర ఉన్నవాటికి రూ. 1,00,000/- గురింపులో హెచ్చించవలెను.

ఇ-వేలం విధానం కొరకు సర్వీసు ప్రొవైడర్ ను సంప్రదించండి: మెన్బర్స్ పిఎస్ బి అలయన్స్ ప్రైవేట్ లిమిటెడ్ (BAANKNET), వెబ్ సైట్ <https://www.baanknet.com/> ఫోన్ నెం: 7046612345 / 6354910172 / 8291220220 / 9892219848 / 8160205051, ఇ-మెయిల్: support.BAANKNET@psballiance.com

తేదీ: 29.08.2026, ప్రదేశము: తిరుపతి సం/- అధికృత అధికారి, కెనరా బ్యాంక్

భూకంపా లు, కొండపరియల కారణంగా మూ సేవేసిన జాంగ్ల సరిహద్దు మార్గాన్ని ప్రత్యామ్నాయంగా తెరిచి, యాత్రికుల రాకపోకలకు అను మతిస్తున్నారు. ఆకస్మిక వర్ష దట్లో గిరాంగ్ సరిహద్దు పోస్టు పూర్తిగా ధ్వంసం కావడంతో యాత్రికులను జాంగ్ల సరిహద్దు మార్గం మీదుగా నేపాల్ కు తరలిస్తున్నారు. కైలాస్ మా నన సర్వీస్ యా త్రలో పాల్గొన్న వారిలో పాటు వంద లాది మంది విదేశీ పర్యాటకులు టిబెట్ లో చిక్కుకుపోయారు. వారిలో పలువురు భారతీయులు కూడా ఉన్నారు. వీరిలో డీఆర్ డీ మాజీ చైర్మన్ జి. సతీష్ రెడ్డి కూడా ఉన్నారు. హైదరాబాద్ కు చెందిన 31 మంది సభ్యుల బృందంతో ఆగస్టు 23న టిబెట్ కు వెళ్లిన సతీష్ రెడ్డి గిరాంగ్-నేపాల్ సరిహద్దు మీదుగా టిబెట్ లోకి ప్రవేశించారు. శుక్రవారం అదే మార్గం ద్వారా తిరిగి రా వాళ్ళి ఉండగా, వరదల కారణంగా ధ్వంసమైంది. జాంగ్ల మార్గం ద్వారా నేపాల్ సరిహద్దు చేరుకున్న భారతీయ

ఫారం ఎ
బకాయి ప్రకటన
(ఇన్ సెర్టిఫైడ్ అండ్ బ్యాంక్ డివైజ్ అఫ్ ఇండియా (వాలంటరీ రిజిస్ట్రేషన్ ప్రాసెస్)
రెగిస్ట్రేషన్ నెం. 2017 లోని రెగిస్ట్రేషన్ 14 క్రింద)
కాల్ బాల్డ్ ఇన్ ఫార్మేషన్ ప్రైవేట్ లిమిటెడ్ యొక్క బాంకాదారులకు పాస్ పోర్ట్

సంబంధిత వివరములు

1. కార్పొరేట్ వడ్డీ పేరు	కార్పొరేట్ ఇన్ ఫార్మేషన్ ప్రైవేట్ లిమిటెడ్ సర్వీస్ ప్రైవేట్ లిమిటెడ్
2. కార్పొరేట్ వడ్డీ యొక్క ఇన్ ఫార్మేషన్ అయిన తేదీ	07 అక్టోబర్, 2015
3. కార్పొరేట్ వడ్డీ ఇన్ ఫార్మేషన్ అయిన/ నమోదైన అధికారి	కంపెనీ రిజిస్ట్రార్, హైదరాబాద్
4. కార్పొరేట్ వడ్డీ యొక్క గుర్తింపు నం./రిజిస్ట్రేషన్ లెట్టర్ నం.	U68000TG2015PTC101050
5. కార్పొరేట్ వడ్డీ యొక్క సమాచిత కార్యాలయము మరియు ప్రధాన కార్యాలయ (ఏదైనా ఉంటే) చిరునామా	1-66/1/అర్బి/08/8, 10వ అంతస్తు, రామోజీ గ్రాండ్ యాస్ రామోజీ టవర్స్ కాంప్లెక్స్, గచ్చిబౌలి, హైదరాబాద్, తెలంగాణ, ఇండియా, 500032.
6. కార్పొరేట్ వడ్డీ యొక్క రిజిస్ట్రేషన్ ప్రాసెస్ తేదీ	28 ఆగస్టు 2026
7. రిజిస్ట్రేషన్ యొక్క పేరు, చిరునామా, ఇ-మెయిల్ చిరునామా, టెలిఫోన్ నెం.: మరియు రిజిస్ట్రేషన్ నెం.	పేరు: మాహాదేవ తిరుపతి IBBI Registration No.: IBBI/PA-002/IPN00320/2017-18/10925. చిరునామా: ప్లాట్ నెం. 406 & 407, 4వ అంతస్తు, ఎంటర్ప్రైజ్ ఎస్టేట్, ధర్మకాపురి కాంపి, వంశాగర్, హైదరాబాద్-500082, ఇండియా. మెయిల్ బిడ్: mahadev.pcs@gmail.com ఫోన్: +91 90142 90839
8. క్లెయిమ్ల దాఖలు చేయవలసిన తేదీ	28 సెప్టెంబర్, 2026

ఈ నోటీసు ద్వారా తెలియజేయబడుతున్న కార్పొరేట్ ఇన్ ఫార్మేషన్ ప్రైవేట్ లిమిటెడ్ యొక్క స్వచ్ఛంద వివరాల తేదీ: 28 ఆగస్టు, 2026 న ప్రారంభమైనది. కాపీస్ కార్పొరేట్ ఇన్ ఫార్మేషన్ ప్రైవేట్ లిమిటెడ్ యొక్క బాంకాదారులకు కోరబడుతున్నా సైన్ తెలిపిన బిడ్ నెం. 7లో ఏమిటా తెలిపిన చిరునామా వద్ద రిజిస్ట్రేషన్ 26 సెప్టెంబర్, 2026 న లేదా అలాగా తగిన నిరూపణతో వారి క్లెయిమ్లను దాఖలు చేయమని కోరబడుతుంది. తమ రుణదాతలకు కోరబడుతున్న వారి ఫిర్యాదులను తగిన సాక్ష్యములతో మాత్రమే దాఖలు చేయమని కోరబడుతుంది. ఇతర రుణదాతల ద్వారా కూడా దాఖలు చేయవచ్చును. భర్తీలు సమాచారము లేదా అసంబద్ధ ఫిర్యాదులను దాఖలు చేసినవారు శిక్షార్హులు.

సం/- మాహాదేవ తిరుపతి
రిజిస్ట్రేషన్, కార్పొరేట్ ఇన్ ఫార్మేషన్ ప్రైవేట్ లిమిటెడ్ సర్వీస్ ప్రైవేట్ లిమిటెడ్
విషయానికి సంబంధించి
తేదీ: 29 ఆగస్టు, 2026 IBBI/PA-002/IP-00320/2017-18/10925
ప్రదేశము: హైదరాబాద్ అప్రెసియేట్ కోరకు అఫ్ డివైజ్ 31 డిసెంబర్, 2026 వరకు చెల్లుబాటు అవుతుంది